

**COURT-I**

**In the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 213 of 2014 &  
IA No. 333 of 2014 &  
IA No. 177 of 2016**

**Dated: 6<sup>th</sup> May, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**GSPC Gas Co. Ltd. .... Appellant(s)**  
**Versus**  
**Gail (India) Ltd. & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Piyush Joshi

Counsel for the Respondent(s) : Mr. Mayuri Raguvanshi for R.1

Ms. Sonali Malhotra

Mr. Sumit Kishore

Ms. Aparna Vohra for R.2

**ORDER**

**IA No.214 of 2015**  
**(Application for substitution of applicant)**

In this application, the applicant has prayed that the Gujarat Gas Limited be permitted to be arrayed as the Appellant in place of GSPC Gas Company Limited.

We have heard the learned counsel for the parties. For the reasons stated in the application, the application is disposed of in terms of prayer clause (a), which reads as under:

***“Permit the applicant herein i.e., Gujarat Gas Limited to be arrayed as the appellant in place of GSPC Gas Company Limited.”***

Counsel for the appellant is directed to file the amended memo of parties within a week.

**Appeal No. 213 of 2014**

We have heard learned counsel for the appellant for some time.

List the matter for further hearing on **13.05.2016.**

**(B.N. Talukdar)**  
**Technical Member (P&NG)**  
Ts/Vg

**(Justice Ranjana P. Desai)**  
**Chairperson**